

States as on 31-3-77 was 2181. The amount of rent paid for the hiring of these godowns during the year 1976-77 was Rs. 23.25 crores.

A Statement showing the Statewise details is laid on the Table of the House. [Placed in Library. See No. LT-1425/77].

(c) and (d). The losses reported by the FCI have been indicated in part (a) of the Question.

(e) and (f). A statement showing steps taken to reduce losses and wastages of foodgrains handled by the FCI is laid on the Table of the House. [Placed in Library. See No. LT-1425/77].

#### Amendments to Delhi Rent Control Act

4536. SHRI C. G. GAWAI: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether the landlords, during the emergency, have been empowered to get the tenanted premises vacated on the grounds of their *bona fide* needs through an amendment made under clause 25(B) of the Delhi Rent Control Act;

(b) whether it is a fact that by this amendment the tenants have been placed in a very disadvantageous position;

(c) the number of cases of such eviction pending in courts and the reaction of Government thereto; and

(d) whether it is proposed to further amend the Delhi Rent Control Act to save the interests of the poor tenants?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Section 25B inserted in the Delhi Rent Control Act, 1958 by

the Amendment Act, 1976, specifies a procedure for the disposal of petitions filed on the grounds mentioned in clause (e) of the proviso to sub-section (a) of section 14, or under section 14A of the Act. Provisions empowering the landlords to get the tenanted premises vacated on the grounds of their *bona-fides* needs already existed in the Act.

(b) The amendment primarily has laid down the procedure to ensure quick disposal of cases where the landlords require their residences for their *bona-fide* personal use.

To that extent, the tenants, who do not succeed in contesting the petitions filed by the landlords on the grounds of *bona-fide* needs, have been placed in a disadvantageous position.

(c) and (d). 1721; the question of further amending the Delhi Rent Control Act is under examination.

दिल्ली के स्कूलों के अध्यापकों को चिकित्सा तथा यात्रा संबंधी सुविधाएं

4537. श्री किंब नाट्यरंग सरसूनिया : क्या शिक्षा, मम, कल्या तथा संस्कृति मंत्री यह बताने की कृपा करेंगे, कि :

(क) क्या दिल्ली प्रशासन के अन्तर्गत चल रहे राजकीय तथा अनुदान प्राप्त स्कूलों में कार्य करने वाले सभी अध्यापकों को चिकित्सा सुविधा तथा तीन वर्ष बाद भारत परिभ्रमण की सुविधा दी जा रही है और यदि हां, तो यह सुविधा कब से लागू हुई है ; और

(ख) क्या यह सच है कि यह सुविधा अनुदान प्राप्त स्कूलों में नहीं दी जा रही है और यदि हां, तो यह सुविधा उन्हें कब से दी जायेगी ?